

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1402/2021

This the 15th day of September, 2021

HON'BLE MR. ANAND MATHUR, MEMBER (A)



1. Raja Mehboob Jamal, Aged 37 years, S/o Jamal Din Dar, R/o Kotli The Bhaderwah, District Doda.
2. Tariq Ahmed Malik, Aged 37 years, S/o Abdul Latief Malik, R/o Krawah, Ward No. 4, Tehsil Banihal, District Ramban.
3. Irshad Ahmed Shah, Aged 42 years, S/o Ahmedullah Shan, R/o Dhandal Tehsil Kastigarh, District Doda.
4. Shabir Ahmed Shah, Aged 34 years, S/o Mohd Sharief, R/o Dhandal, Tehsil Kastigarh, District Doda.
5. Sajid Ahmed Shan, Aged 32 years, S/o Shamas Din Shan, R/o Dhandal Tehsil Kastigarh, District Doda.
6. Alif Din, Aged 36 years, S/o Ghulam Qadir, R/o Doligam, Banihal, District Ramban.
7. Shakeel Ahmed, Aged 39 years, S/o Abdul Subhan, R/o Chak Narwah, Tehsil Banihal, District Ramban.

.....Applicants
(Advocate:- Mr. Bari Abdullah)

Versus

1. UT of Jammu and Kashmir through Commissioner/Secretary to Govt. Forest Department, Civil Secretariat, Srinagar/Jammu.
2. Principal Chief Conservator of Forest, J&K.
3. Conservator of Forest Social Forestry, Jammu.

.....Respondents.
(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

At the outset, learned counsel for the applicants submits that the O.A. can be disposed of by directing the respondents to consider the O.A. as representation of the applicant and take a decision on the same by passing a reasoned and speaking order within a time frame.



2. Learned A.A.G. has no objection to such a direction being given.
3. Heard Mr. Bari Abdullah, learned counsel for the applicants and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.
4. Accordingly, the respondents are directed to treat this O.A. as representation of the applicants and dispose of the same by passing a reasoned and speaking order within four weeks from the date of receipt of a certified copy of this order.
5. It is made clear that I have not entered into the merits of the case.
6. No order as to costs.

**(ANAND MATHUR)
MEMBER (A)**

Kdr/Arun